

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.349/05

Thursday this the 6 th day of July 2006.

CORAM:

HON'BLE MR. K.B.S.RAJAN, JUDICIAL MEMBER

P.Balakrishnan, S/o lateUnni Vaidyar,
retired Telephone Supervisor, residing at
Panjimala House Karshaka Road,
Ernakulam, Kochi-16.

Applicant

(By Advocate Shri P.A.Kumaran)

Vs.

1. Union of India represented by its Secretary,
Ministry of Communications, New Delhi.
2. The Secretary, Ministry of Personnel,
Public Grievances and Pension,
Department of Pension and
Pensioner's Welfare, New Delhi.
3. The Chief General Manager,
Bharat Sanchar Nigam Limited,
Kerala Circle, Trivandrum-33.
4. The Chief Accounts Officer,
Telecom Accounts, Office of the PGMT,
Bharat Sanchar Nigam Limited,
Ernakulam, Kochi-16. Respondents

(By Advocate Shri Sunil Jose)

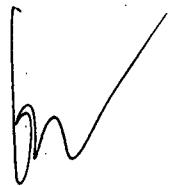
The application having been heard on 6.7.2006.
the Tribunal on the same day delivered the following

ORDER

HON'BLE MR. K.B.S.RAJAN, JUDICIAL MEMBER

The applicant claims for merger of 97% of the DA for DCRG etc.

As a matter of fact, it has already been allowed as could be seen from the
additional reply statement filed by the respondents. Counsel for the



applicant fairly states that, once this has been done, nothing survives. The above situation leads only to closure of this O.A. as infructuous.

2. Counsel for the applicant however, submits that on verification from his client if anything survives, he may be permitted to agitate the same in accordance with law. Liberty granted. O.A. is closed as infructuous.

Thursday dated 6th July 2006.


K.B.S.RAJAN
JUDICIAL MEMBER